

JOINT COMMITTEE ON OFFICES OF PROFIT

(FIFTH LOK SABHA)

FIFTH REPORT

(Presented on the 15th May, 1973)



**LOK SABHA SECRETARIAT
NEW DELHI**

May, 1973/Vaisakha, 1895 (Saka)

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LOK SABHA SECRETARIAT

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TO
THE FIFTH REPORT OF THE
JOINT COMMITTEE ON OFFICES OF PROFIT
(FIFTH LOK SABHA)

Page 1, -

- (i) para 2, line 2, for "16th May" read "10th May"
- (ii) para 5, for "Reoprt" read "Report"

Page 3, para 11,

- (i) line 7, delete "allow"
- (ii) line 8, delete "tory"

Page 7,

Serial No.24, for "Nation" read "National"

Page 9, line 17, Serial No.7,

for "Ramavtar" read "Ramavatar"

Page 10,

- (i) line 8, for "aallowance" read "allowance"
- (ii) lines 9 & 10, for "fianancial" read "financial"
- (iii) line 16, for "draw" read "drew"
- (iv) last line, for "disquillify" read "disqualify"

Page 15, line 7 from bottom -

for "Compansatory" read "Compensatory"

Page 17, line 3,

for "form" read "from"

Date
C O N T E N T S

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**PERSONNEL OF THE JOINT COMMITTEE ON OFFICES
OF PROFIT**

(Fifth Lok Sabha)

LOK SABHA

- Shri Dharnidhar Basumatari—*Chairman*
2. Shri Chandrika Prasad
 3. Shri Somnath Chatterjee
 4. Shri Jagannathrao Joshi
 5. Shri Z. M. Kahandole
 6. Shri Pratap Singh
 7. Shri Ramji Ram
 8. Shri S. B. P. Pattabhi Rama Rao
 9. Shri Arjun Sethi
 10. Shri Ramavatar Shastri

RAJYA SABHA

- *11. Shri Vithal Gadgil
12. Shri S. A. Khaja Mohideen
13. Shri Sanda Narayanappa
14. Shri Venigalla Satyanarayana
- *15. Shri Yogendra Sharma

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary*
Shri H. G. Paranjpe—*Deputy Secretary.*

*Elected by Rajya Sabha on the 22nd May, 1972, *vice* Dr. (Mrs.) Mangladevi Talwar and Shri M. V. Bhadram ceased to be members of the Joint Committee on their retirement from that House.

FIFTH REPORT OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

I. INTRODUCTION

I, the Chairman of the Joint Committee on Offices of Profit, having been authorised by the Committee to present the Report on their behalf, present this Fifth Report of the Committee.

2. The Committee held three sittings on the 29th January, 23rd April and 10th May, 1973. Minutes of the sittings form part of the Report and are at Appendix II.

3. The Committee considered 50 Memoranda regarding the composition, character, functions etc. of the Committees|Boards|Corporations, etc. constituted by the Central Government|State Governments and Union Territories and the emoluments and allowances payable to their members.

4. Detailed information regarding the composition, character, functions, etc. of the Committees|Boards|Corporations, etc. and emoluments and allowances payable to their members was furnished by the respective Ministries|Departments of the Central and State Governments and Union Territories on a request made by Lok Sabha Secretariat.

5. The Committee considered and adopted the Report on the 10th May, 1973.

6. The recommendations of the Committee in respect of the Committees|Boards|Corporations, etc. examined by them are given in the succeeding paragraphs.

II. COMMITTEES|BOARDS|CORPORATIONS, ETC. CONSTITUTED BY CENTRAL AND STATE GOVERNMENTS|UNION TERRITORIES

Modern Bakeries (India) Ltd.

7. The Committee note that all the Directors of the Company except the Chairman and Managing Director are wholtime officers

of the Government of India, State Governments concerned and the Food Corporation of India. The Committee further note that the Chairman is entitled to draw sitting fee at the rate of Rs. 50|- for each Board meeting. He is also entitled to D.A. at the rate of Rs. 30|- per day for halts at Calcutta, Bombay, Delhi and Madras and Rs. 20|- for halts at other places. The Managing Director gets a salary in the scale of Rs. 2000—2500. Besides, he gets conveyance allowance and first class tourist fare on official tour and D.A. at the rate similar to Chairman. The total remuneration of both the Chairman and Managing Director thus exceeds compensatory allowance. Besides, the Chairman, Managing Director and non-official Directors exercise executive and financial powers and are in a position to wield influence and patronage. As such, the Committee recommend that the Directorship including Chairmanship and Managing Directorship of the Company ought not to be exempted from disqualification.

Official Language (Legislative) Commission

8. The Committee note that the Chairman of the Official Language (Legislative) Commission get Rs. 3000|- per month as pay. The full time members draw pay at Rs. 2250|- per mensem, and the part-time members are paid honorarium of Rs. 1000|- per month in addition to the daily allowance. As the payment in each case is more than the compensatory allowance, the Committee recommend that the Chairman, full time members and part time members ought not to be exempted from disqualification.

The Committee, however, note that M.Ps. and M.L.As., if appointed as part time members of the Commission, will not be entitled to draw the honorarium. As such, the Committee recommend that they ought to be exempted from disqualification.

Assam Government Marketing Corporation Ltd.

9. The Committee note that the non-Official Directors of Assam Government Marketing Corporation Ltd. are entitled to TA and DA at the rate admissible to senior First Class officers of the State which is less than the compensatory allowance. However, the Board of Directors can grant loans and give guarantee or financial assistance to any particular concern up to an amount of Rs. 20 lakhs. The Directors are thus in a position to wield influence and patronage. As such, the Committee recommend that the Directorship of the Board ought not to be exempted from disqualification.

Advisory Leather Board, Andhra Pradesh

10. The Committee note that the Chairman of the Advisory Leather Board is paid Rs. 500/- per month as an honorarium which is more than the compensatory allowance. In addition, he also gets T.A. and D.A. The Committee further note that other non-official members are entitled to get Rs. 14/- only as daily allowance. As such, the Committee recommend that while the Chairmanship of the Board ought not to be exempted from disqualification, other non-official members ought to be exempted.

Board of Directors of the Food Corporation of India

11. The Committee note that the Chairman of the Board of Directors of the Food Corporation of India is entitled to a monthly salary in the scale of Rs. 3500—125—4000 besides unfurnished accommodation, free use of car for official purposes, TA and DA and city compensatory allowance, etc. The Committee further note that the non-official Directors are entitled to a sitting fee at the rate of Rs. 100/- for each day of meeting of the Corporation in addition to daily allowance. Besides, the Board of Directors exercise executive and financial powers. As such, the Committee recommend that the Directorship including Chairmanship of the Corporation ought not to be exempted from disqualification.

Board of Directors of the Madhya Pradesh State Warehousing Corporation

12. The Committee note that the non-official Directors of the Madhya Pradesh State Warehousing Corporation residing at the Headquarters are entitled to a sitting fee at the rate of Rs. 20/- for attending meetings of the Board. But if a director resides outside a radius of five miles from the Headquarters, he is entitled to sitting fee of Rs. 20/-, daily allowance of Rs. 15/- and T.A. in connection with the business of the Corporation at the rate of Rs. 25/-, the total amount thus exceeding the compensatory allowance. The Committee also note that the Board of Directors exercise executive and financial powers and are in a position to wield influence. As such, the Committee recommend that the Directorship of the Corporation ought not to be exempted from disqualification.

Board of School Education, Himachal Pradesh

13. The Committee note that the non-official members of the Board of School Education, Himachal Pradesh are entitled to T.A.

and D.A. which is less than the compensatory allowance. The Committee are, however, of the view that the Board exercises executive and financial powers and is in a position to wield influence and patronage. As such, the Committee recommend that the membership of Board, including Chairmanship, ought not to be exempted from disqualification.

Haryana Agro-Industries Corporation Ltd., Chandigarh.

14. The Committee note that the Chairman of the Haryana Agro-Industries Corporation Ltd., Chandigarh, the only non-official member on the Board of Directors, is entitled to a monthly salary of Rs. 1,000/- in addition to dearness allowance at the rate of Rs. 35/- and a free furnished bungalow. The remuneration paid to him, thus exceeds the 'compensatory allowance'. Besides, he also exercises executive and financial powers and is in a position to wield influence and patronage. As such, the Committee recommend that the Chairmanship of the Corporation ought not to be exempted from disqualification.

15. In regard to the bodies specified in *Appendix I*, the Committee note that non-official members thereof are either not entitled to any T.A. and D.A. and any other remuneration or they are entitled to T.A. and D.A. which does not exceed the 'compensatory allowance'. Besides, the functions of these bodies are mainly advisory in nature. As such, the Committee recommend that the membership of these bodies ought to be exempted from disqualification.

III. IMPLEMENTATION OF RECOMMENDATIONS OF THE COMMITTEE

16. In para 21 of their Fourth Report the Committee had expressed their concern at the delay in bringing before the Parliament the Bill to give effect to their recommendations contained in their Second Report on the Draft Parliament (Prevention of Disqualification) Amendment Bill, 1971, presented to the House on the 31st May, 1972. The Committee had also emphasised that the proposed legislation be introduced in Parliament without any further delay.

17. The Committee note with regret that the said Bill has not so far been introduced although about a year has elapsed since the Committee submitted their Report on the Draft Bill. The Committee have been informed on the 10th May, 1973 by the Ministry of Law

Justice and Company Affairs (Legislative Department) that "the Bill will be finalised and introduced in the first week of the next Session." The Committee trust that there will be no further delay.

NEW DELHI;

May 10, 1973.

Vaisakha 20, 1895 (Saka).

DHARNIDHAR BASUMATARI,

Chairman,

Joint Committee on offices of Profit.

APPENDIX I

(Vide para 15 of the Report)

COMMITTEES, BOARDS, COUNCILS ETC. WHOSE CHAIRMANSHIP, SECRETARYSHIP OR MEMBERSHIP OUGHT TO BE EXEMPTED FROM DISQUALIFICATION

UNDER CENTRAL GOVERNMENT

1. Central Committee of Direction for pilot Research Project in Growth Centres.
2. Wakf Inquiry Committee.

UNDER STATE GOVERNMENTS

Andhra Pradesh

3. Kakinada Port Advisory Committee.
4. Machilipatnam Port Advisory Committee.
5. Andhra Pradesh Minor Ports Development Board.
6. Standing Committee for scrutiny of consumer price Index Numbers.

Haryana

7. State Council for Training in Vocational Trades for the State of Haryana.
8. State Labour Advisory Board.
9. Minimum Wage Advisory Board.
10. State Advisory Committee for the Welfare of Scheduled Castes and Backward Classes.
11. State Advisory Committee for the Social Welfare Department.

Himachal Pradesh

12. Himachal Pradesh National Workers Relief Board.
13. Himachal Pradesh Grievances Committee.
14. Himachal Pradesh Grievances Committee at district level for Bilaspur, Chamba, Kangra, Kinnaur, Kulu, Lahaul and Spiti, Mahasu, Mandi, Simla and Sirmur.

Madhya Pradesh

15. Sales Tax Advisory Committee.

UNDER UNION TERRITORIES

Goa, Daman and Diu

16. State Programme Board.
17. Block Advisory Committee.
18. Coconut Liquor Committee.
19. State Advisory Board for National Small Saving.
20. State Export Action Committee.
21. State Ancillary Industries Committee.

Laccadive, Minicoy, and Amindivi Islands

22. Advisory Committee for Laccadive, Minicoy and Amindivi Islands associated with the Minister of Home Affairs.
23. Advisory Council for Laccadive, Minicoy and Amindivi Islands associated with the Administrator.
24. Union Territory Level Nation Integration Council for Laccadive, Minicoy and Amindivi Islands.
25. Laccadive, Minicoy and Amindivi Islands Haj Committee.
26. Block Advisory Committee associated with NES Block, Kavaratti.
27. Block Advisory Committee associated with NES Block, Androth.
28. Block Advisory Committee associated with NES Block, Minicoy.
29. Block Advisory Committee associated with NES Block, Amini.
30. Coordination Committee for planning and implementation of the Crash Schemes for rural employment for Laccadive Minicoy and Amindivi Islands at Union Territory level.
31. Island Level National Integration Citizens' Committee for Laccadive, Minicoy and Amindivi Islands.

Pondicherry

32. Labour Welfare Advisory Committee.
33. Regional Level Committee for Pondicherry under Farmers Training Programme.

34. Pondicherry Tourist Development Committee.
35. Sugarcane Advisory Committee.
36. Board of Adult Education.
37. Library Advisory Board.
38. Industrial Liaison Board.
39. State Apprenticeship Council.
40. State Level Advisory Committee on Agriculture.

APPENDIX II

(Vide para 2 of the Report)

MINUTES OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

I

Thirteenth Sitting

The Committee met on Monday, the 29th January, 1973 from 11.00 to 11.45 hours.

PRESENT

Shri Dharnidhar Basumatari—*Chairman*

MEMBERS

Lok Sabha

2. Shri Jagannathrao Joshi
3. Shri Pratap Singh
4. Shri Ramji Ram
5. Shri S. B. P. Pattabhi Rama Rao
6. Shri Arjun Sethi
7. Shri Ramavatar Shastri

Rajya Sabha

8. Shri S. A. Khaja Mohideen
9. Shri Sanda Narayanappa
10. Shri Venigalla Satyanarayana
11. Shri Yogendra Sharma

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

Modern Bakeries (India) Ltd.

2. The Committee noted that all the Directors of the Company except the Chairman and the Managing Director were whole time

officers of the Government of India, State Governments concerned and the Food Corporation of India. The Committee also noted that the former Chairman of the Company was entitled to a sitting fee of Rs. 50|- for each Board meeting. He was also entitled to D.A. at the rate of Rs. 30|- per day for halts at Calcutta, Bombay, Delhi and Madras and Rs. 20|- for halts at other places which was more than the 'compensatory allowance'. The present Chairman was also entitled to draw daily allowance and sitting fee for the same day. Besides, the Chairman and Directors exercised executive and financial powers and were in a position to wield influence and patronage. As such, the Committee felt that the Chairman and Directorship of the Company ought to disqualify.

Official Language (Legislative) Commission

3. The Committee noted that the Chairman of the Commission was allowed pay at the rate of Rs. 3000|- per month, full-time members draw pay at Rs. 2250|- per mensem and part-time members were paid honorarium of Rs. 1000|- per month, in addition to T.A. and D.A. As the payment in each case was other than the 'compensatory allowance', the committee felt that the Chairman full time members and part-time members ought to disqualify. However, as the M.Ps, M.L.As, if appointed as part-time members of the Commission would not be entitled to draw the honorarium, the Committee felt that they ought not to disqualify.

- (a) Kakinada Port Advisory Committee (Andhra Pradesh).
- (b) Machilapatnam Port Advisory Committee (Andhra Pradesh).
- (c) Island Level National Integration Citizens' Committee for Laccadive, Minicoy & Amindivi Islands.

4. The Committee noted that no remuneration was being paid to the Members of the above Committees. Moreover the function of the Committees was only advisory. As such, the Committee felt that the membership of the Committees ought to be exempted.

Assam Government Marketing Corporation Ltd.

5. The Committee noted that the non-official Directors were entitled to T.A.|D.A. which was less than the 'compensatory allowance'. However, the Board of Directors could grant loans, give guarantee of financial assistance to any one particular concern up to an amount of Rs 20 lakhs and were thus in a position to wield influence and patronage. As such the Committee felt that even Directorship of the Board ought to disqualify.

Advisory Leather Board

6. The Committee noted that the Chairman of the Board was paid Rs. 500|- towards honorarium per month in addition to T.A. D.A. whereas other non-official Members were paid Rs. 14|- per day as daily allowance. As such the Committee felt that while the Chairman ought not to be exempted from disqualification, other non-official members ought to be exempted.

Board of Directors of the Andhra Pradesh State Warehousing Corporation

7. The Committee noted that the non-official Directors of the Corporation were entitled to a sitting fee of Rs. 50|- for attending the meeting of the Corporation and D.A. at the rate of Rs. 10|- per day. M.Ps and M.L.As. who were Directors of the Board were also entitled to a sitting fee of Rs. 50|- and D.A. at the rate of Rs. 21|- and Rs. 15|- per day respectively during the session period. Thus, in each case the amount drawn per day was more than the 'compensatory allowance'. As such, the Committee felt that even directorship of the Corporation ought to disqualify.

Laccadive, Minicoy and Amindivi Islands Wakf Board

8. The Committee decided to defer the consideration of the matter to a later date.

9. In regard to the following committees, the Committee noted that the non-official members thereof were entitled to draw T.A. and D.A. which was less than the 'compensatory allowance'. Besides, the functions of these committees were mainly advisory in nature. As such the Committee felt that the membership of these committees ought to be exempted from disqualification:—

- (1) Central Committee of Direction for Pilot Research Project in Growth Centres (Ministry of Agriculture).
- (2) Wakf Inquiry Committee (Ministry of Law and Justice).
- (3) Andhra Pradesh Minor Ports Development Board.
- (4) Standing Committee for scrutiny of consumer price Index Numbers, (Andhra Pradesh).
- (5) Himachal Pradesh Grievances Committee.
- (6) Himachal Pradesh Grievances Committee at district level for Bilaspur, Chamba, Kangra, Kinnaur, Kulu, Lahau, and Spiti, Mahasu, Mandi, Simla and Sirmur.

- (7) Sales Tax Advisory Committee (Madhya Pradesh),
- (8) Advisory Committee for Laccadive, Minicoy and Amindivi Islands associated with the Minister of Home Affairs.
- (9) Advisory Council for Laccadive, Minicoy and Amindivi Islands associated with the Administrator.
- (10) Union Territory Level National Integration Council for Laccadive, Minicoy and Amindivi Islands.
- (11) Laccadive, Minicoy and Amindivi Islands Haj Committee.
- (12) Block Advisory Committee associated with NES Block, Kavaratti.
- (13) Block Advisory Committee associated with NES Block, Andorth.
- (14) Block Advisory Committee associated with NES Block, Minicoy.
- (15) Block Advisory Committee associated with NES Block, Amini.
- (16) Coordination Committee for planning and implementation of the Crash Scheme for rural employment for Laccadive, Minicoy and Amindidivi Islands at Union Territory level.

Committees|Corporations|Boards, etc. constituted by State Governments|Union Territories

10. The Committee noted that shortly after the constitution of committee of the Fifth Lok Sabha—in July, 1971—all State Governments|Union Territories were requested to furnish information in respect of committees|Boards|Corporations, etc. constituted by them. No information had, however, been received from 14 States and 3 Union Territories till the end of April, 1972. The State Governments|Union Territories concerned were reminded to furnish information in April, 1972 and again in August, 1972. Despite the said reminders, no information had yet been received from the following State Governments|Union Territories:—

1. Jammu and Kashmir.
2. Mysore.
3. Tamil Nadu.
4. Uttar Pradesh.

5 Manipur.

6. Delhi.

The Committee desired that the matter should be further pursued with the Governments|Administrations of the above States|Union Territories.

11. The Committee also desired that a list of Committees|Boards|Corporations, etc. in respect of which information had so far been received from the State Governments| Union Territories should be circulated to Members.

The Committee then adjourned.

Fourteenth Sitting

The Committee met on Monday, the 23rd April, 1973 from 15.00 to 15.45 hours.

PRESENT

Shri Sanda Narayanappa—*in the Chair*

MEMBERS

LOK SABHA

2. Shri Jagannathrao Joshi
3. Shri Pratap Singh
4. Shri Arjun Sethi

RAJYA SABHA

5. Shri Vithal Gadgil
6. Shri Venigalla Satyanarayana

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. In the absence of Shri Dharnidhar Basumatari, Chairman of the Committee, Shri Sanda Narayanappa was elected Chairman for the sitting under Rule 258(3).

3. The Committee took up for consideration Memorandum No. 83 relating to the Board of Directors of the Food Corporation of India. The Committee noted that the Chairman was entitled to a monthly salary in the scale of Rs. 3500-125-4000 besides unfurnished accommodation, free use of car for official purposes, TA/DA and City Compensatory Allowances etc. The non-official Directors were entitled to a fee at the rate of Rs. 100/- for each day of meeting of the Corporation in addition to Daily Allowance of Rs. 35/- which exceeded the 'Compensatory Allowance' as defined in Section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959. Besides, the Board of Directors exercised executive and financial powers. As such, the Committee felt that the Directorship including chairmanship of the Corporation ought to disqualify.

4. The Committee then took up consideration of Memorandum No. 84 relating to the Board of Directors of the Madhya Pradesh State warehousing Corporation. The Committee noted that the non-official Directors of the Corporation were entitled to a remuneration which was generally less than the 'Compensatory Allowance' but in certain circumstances where a member residing outside a radius of five miles from the Headquarters was entitled to sitting fee of Rs. 20/-, Daily Allowance of Rs. 15/- and T.A. in connection with the business of the Corporation for the same day at the rate of Rs. 25/-, the total amount exceeded the 'Compensatory Allowance'. Besides, the Board of Directors exercised executive and financial powers. As such, the Committee felt that the directorship of the Corporation ought not to be exempted from disqualification.

5. Regarding Memorandum No. 94 relating to the Board of School Education, Himachal Pradesh, the Committee noted that although the non-official members of the Board were entitled to T.A. and D.A. which was less than the 'Compensatory Allowance', the Board exercised executive and financial powers and was in a position to wield influence and patronage. As such, the Committee felt that the membership of the Board including the Chairmanship ought not to be exempted from disqualification.

6. As regards Memorandum No. 101 relating to Haryana Agro-Industries Corporation Ltd., Chandigarh, the Committee noted that the Chairman of the Corporation, the only non-official on the Board of Directors, was entitled to a monthly salary of Rs. 1000/- in addition to Dearness Allowance at the rate of Rs. 35/- and free furnished bungalow. The remuneration paid to him thus exceeded the 'Compensatory Allowance'. Besides, he also exercised executive and financial powers and was in a position to wield influence and patronage. As such, the Committee felt that the Chairmanship of the Corporation ought not to be exempted from disqualification.

7. In regard to the following bodies the Committee noted that the non-official members thereof were either not entitled to any T.A. | D.A. and any other remuneration or they were entitled to T.A. and D.A. which did not exceed the 'Compensatory Allowance'. Besides, the functions of these bodies were mainly advisory in nature. As such the Committee felt that the membership of these bodies ought to be exempted from disqualification:—

1. Labour Welfare Advisory Committee.
2. Regional Level Committee for Pondicherry under Farmers Training Programme.

3. Pondicherry Tourist Development Committee.
 4. Sugarcane Advisory Committee.
 5. Board of Adult Education.
 6. Library Advisory Board.
 7. Industrial Liaison Board.
 8. State Apprenticeship Council.
 9. State Level Advisory Committee on Agriculture.
 10. Himachal Pradesh National Workers Relief Board.
 11. State Council for Training in Vocational Trades for the State of Haryana.
 12. State Labour Advisory Board.
 13. Minimum Wage Advisory Board.
 14. State Advisory Committee for the Welfare of Scheduled Castes and Backward Classes.
 15. State Advisory Committee for the Social Welfare Department
 16. State Programme Board.
 17. Block Advisory Committee.
 18. Coconut Liquor Committee.
 19. State Advisory Board for National Small Saving.
 20. State Export Action Committee.
 21. State Ancillary Industries Committee.
8. The Committee then adjourned to meet again on Thursday, the 10th May, 1973 to consider their Draft Fifth Report.
-

III

Fifteenth Sitting

The Committee met on Thursday, the 10th May, 1973 from 15.00 hours to 15.30 hours.

PRESENT

Shri Dharnidhar Basumatari—*Chairman*

MEMBERS

LOK SABHA

2. Shri Chandrika Prasad
3. Shri Somnath Chatterjee
4. Shri Jagannathrao Joshi
5. Shri Pratap Singh
6. Shri S. B. P. Pattabhi Rama Rao
7. Shri Ramavatar Shastri

RAJYA SABHA

8. Shri Venigalla Satyanarayana

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee reconsidered their decision relating to the Board of Directors of the Andhra Pradesh State Warehousing Corporation (Memo. No. 68) and decided that the attention of the Government of Andhra Pradesh be invited to the Ministry of Finance O.M. regulating T.A. and D.A. admissible to the Members of Parliament appointed on Committees/Commissions of Inquiry, etc. set up by the Central Government according to which, the D.A. being confined to the ceiling of 'Compensatory Allowance', as defined in Section 2(a) of the Parliament (Prevention of Disqualification) Act 1959, it does not attract disqualification from membership of

Parliament. The Committee decided to defer their final decision on the Memorandum until a reply from the Government of Andhra Pradesh indicating their reaction in the matter was received.

3. The Committee were informed that the Ministry of Law, Justice and Company Affairs (Legislative Department) had intimated that the Bill amending the Parliament (Prevention of Disqualification) Act, 1959 would be finalized and introduced in the first week of next session. The Committee decided that this assurance might be mentioned in the draft Report.

4. The Committee then adopted their draft Report with slight modification.

5. The Committee decided that the Report might be presented to Lok Sabha on the 15th May, 1973 and laid on the Table of Rajya Sabha on the same day.

6. The Committee authorised the Chairman and, in his absence Shri S.B.P. Pattabhi Rama Rao to present the Report to Lok Sabha on their behalf.

7. The Committee authorised Shri Venigalla Satyanarayana and, in his absence, Shri Vithal Gadgil to lay the Report on the Table of Rajya Sabha.

8. The Committee then adjourned to meet again on Friday, the 29th June, 1973.
